

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-509

IB-882/ND/2020

New IA1811/2024, IA(Plan)08/2024, IA-1403/2024, IA-1303/2024, IA-1305/2024, IA-900/2024, IA-1072/2024, IA-540/2024, IA-541/2024, IA-636/2024, IA/2873/2023, IA-3493/2023, IA-4243/202, IA-6121/2023, IA-6490/2023, IA-6562/2023, IA-6568/2023, IA-6574/2023, IA-6598/2023, IA-6630/2023, IA-6632/2023, IA-6635/2023, IA-6623/2023, IA-6627/2023, IA-6710/2023, IA-6750/2023, IA-25/2024, IA-41/2024, IA-42/2024, IA-50/2024, IA-57/2024, IA-111/2024, IA-116/2024, IA-135/2024, IA-237/2024, IA-382/2024

IN THE MATTER OF:

M/s Ahluwalia Contracts (India) Ltd

.....Applicant

Vs.

Logix Infratech Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 19.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Anushri Singh, Proxy Counsel in Serial no. 3, 7-11, 13, 19-23, 28-30., Ujwala Uppaluri, Adv., Adv. Sourav Roy, Adv. Kaushal Sharma, Adv. Vasudev Singh in IA-900/2024, Nitish Kant Sharma, Advocate for Applicant in IA No. 636/2024, For Applicant in IA No. 6490/2023, For Suspended Directors in IA(Plan) No. 8/2024 and For Suspended Directors in IA No. 6710/2023., Serial no. 16,17: Alisha, Proxy Counsel, Adv. Vishali Nahar in [Sr. no. 35](#) , Samriddh Bindal in IA 3493/2023- Mr. Sahil Sethi, Adv Tushar Bhushan in IA-25/2024, IA-116/2024, IA-135/2024, Adv Davinder, Adv Vijaylaxmi Grover in IA-6574/23, Adv Abhishek Kakkar in IA-6121/23, Adv Syed Sarfaraz Karim & Adv Tejasvi Kumar, Mr. Ashish Garg in IA-6750/23

For the Respondent :

For the SRA

: Adv Pankaj Agarwal, Adv Shashwat Srivastava

For the RP

: Adv GP Madaan, Adv Aishwarya Adlakha, Adv
Natasha, Mr. Atul Mittal in person

ORDER

IA-1072/2024, IA-540/2024, IA-541/2024, IA-636/2024, IA-6562/2023, IA-6568/2023, IA-6574/2023, IA-6598/2023, IA-6630/2023, IA-6635/2023, IA-6623/2023, IA-6627/2023, IA-6750/2023, IA-25/2024, IA-41/2024, IA-42/2024, IA-50/2024, IA-57/2024, IA-111/2024, IA-116/2024, IA-135/2024, IA-237/2024, IA-382/2024:-

These applications have been filed by the Homebuyers seeking Condonation of Delay in filing their claim before the Resolution Professional. Heard Ld. Counsels on behalf of the Applicants. Heard Ld. Counsel for the RP who submitted that they have filed a common affidavit in respect of all these applications detailing the details of each application, the amount of delay in filing their claim and has also submitted that Resolution Plan as approved by the CoC, is having a provision for treatment of these Applicants who have submitted their claim with delay. Keeping in view the earlier orders passed in this matter and also keeping in view the fact that the matter relates to Homebuyers, we condoned the delay in filing the claim by the Applicant before the RP subject to payment of cost of Rs. 10,000/- to be paid by the each Applicant to the RP and the RP shall utilize that amount in the CIRP proceeding. The RP may examine the claim and take appropriate decision as per the law. With these observations, all these **IAs are disposed off.**

New IA-1811/2024:-

This is an application filed under Section 60(5) of the IBC seeking Condonation of Delay in filing the claim by the Applicant. Ld. Counsel for the Applicant and Ld. Counsel for the Resolution Professional are present and submitted that in this matter, RP has already filed an application for Condonation of Delay on which order has already been passed and the same has been disposed off vide order dated 22.03.2024 and the delay has already

been condoned. In view of this, this application has become infructuous. The same is **dismissed being infructuous.**

IA-6121/2023:-

This is an application filed under Section 60(5) of the IBC seeking certain directions to the Resolution Professional. Heard Ld. Counsel for the Applicant. Ld. Counsel for the Applicant submitted that in this application, they have sought four prayers, however, on instructions, he submitted that he is pressing only Prayer-D so far as relates to the Condonation of Delay in filing the claim by the Applicant before the RP. Ld. Counsel on instructions also stated that they do not wish to press any other relief. Ld. Counsel for the RP is present. Since the matter relates to Homebuyers and on previous occasions, we have condoned the delay in filing the claim by the Homebuyer, we hereby condoned the delay in filing the claim by the Applicant before the RP subject to payment of cost of Rs. 10,000/- to be paid by the Applicant to the RP and the RP shall utilize that amount in the CIRP proceeding. The RP is directed to examine the claim of the Applicant and take appropriate decision as per the law. With these observations, the present **IA is disposed off.**

IA/2873/2023 & IA-4243/2023:-

Proxy Counsel on behalf of the Applicant is present and submitted that the main Counsel is not available today and therefore, sought adjournment. Ld. Counsel for the RP is present. In view of the request made by Proxy Counsel, list this IAs on **28.05.2024.**

IA-3493/2023:-

Heard Ld. Counsel for the Applicant and Ld. Counsel for the Resolution Professional. Both the sides may file their written submissions along with judicial precedents, if any, within a period of 10 days. List this IA on **28.05.2024.**

IA-900/2024:-

Ld. Counsel for the Applicant is present. Ld. Counsel for the RP is present and sought time to file their reply. Time prayed for is granted. List this IA on **28.05.2024**.

IA-1403/2024, IA-1303/2024, IA-1305/2024, IA-6490/2023 & IA-6632/2023:-

Ld. Counsels for the Applicants are present. Ld. Counsel for the RP is present and submitted that their reply is ready and they have served an advance copy to the Applicants and could not file online because of technical difficulty and therefore, sought time. Time prayed for is granted. List this IA on **28.05.2024**.

IA-6710/2023:-

Ld. Counsel for the RP is present. Ld. Counsel for the Respondent is also present. Ld. Counsel for the RP sought time to file rejoinder to the reply filed by the Respondent. Time prayed for is granted. List this IA on **28.05.2024**.

IA(Plan)08/2024:-

List this IA on **28.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)